

**(2018) 09 CHH CK 0393**

**Chhattisgarh High Court**

**Case No:** Writ Petition (227) No. 706 Of 2018

Bhuneshwar Dhritlahre And Ors

APPELLANT

Vs

Commissioner Udyog  
Sanchalnalaya, Raipur

RESPONDENT

**Date of Decision:** Sept. 25, 2018

**Acts Referred:**

- Land Acquisition Act, 1894 - Section 54

**Hon'ble Judges:** Sanjay K. Agrawal, J

**Bench:** Single Bench

**Advocate:** Sudeep Johri

**Final Decision:** Dismissed

**Judgement**

Sanjay K. Agrawal, J

1. Learned counsel for the petitioners seeks permission of this Court to withdraw this writ petition with liberty to file an appeal under Section 54 of the Land Acquisition Act, 1894.
2. The prayer appears to be fair and reasonable.
3. Accordingly, the writ petition is dismissed as withdrawn with aforesaid liberty reserved in favour of the petitioners.
4. Certified copy of the impugned order be returned to counsel for the petitioners on furnishing attested copy thereof.